

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 4 MAY 1994

APPLICATION NUMBER: 280 of 1994.

APPLICANTS:

Sri.Y.C.Jayaveerappa v/s. Director, All India Radio, Bangalore
To. and Others.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate, No.11,
Second Floor, First Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Director, All India Radio,
Rajbhavan Road, Bangalore-1.
3. Sri.M.Vasudeva Rao, Addl.C.G.S.C.
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 20-04-1994.

Issued on
4/5/94

R.

o/c

Se Shanthar
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO. 280 /1994

WEDNESDAY THIS THE TWENTIETH DAY OF APRIL 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. V. RAMAKRISHNAN MEMBER (A)

Y.C. Jayaveerappa,
Aged 39 years,
'Suguna Nilaya,
Abbigere Main Road,
Kanagondanahalli,
Jalahalli West,
Bangalore - 560013

Applicant

(By Advocate Dr.M.S. Nagaraja)

v.

1. The Director,
All India Radio,
Bangalore - 560 001
2. The Director General,
All India Radio,
Akashavani Bhavan,
New Delhi
3. The Secretary to Govt. of
India, Ministry of Information
& Broadcasting, Shastri Bhavan,
New Delhi

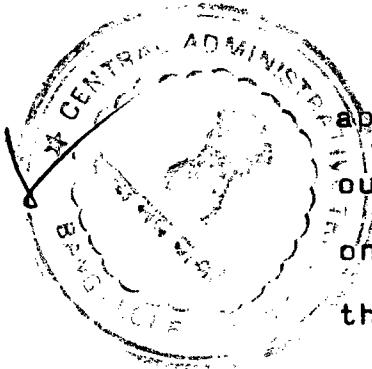
Respondents

(By learned Standing Counsel)
Shri M.V. Rao

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

We have heard Dr.M.S. Nagaraja for the applicant for some time. Upon being pointed out to him that against the impugned order, one relating to fixation of pay on re-employment, the applicant should have made a representation



to the Government ventilating his grievances in that behalf before approaching the Tribunal, Dr. Nagaraja agrees and says that he will now advise his client to make a suitable representation apropos the impugned order and, therefore, seeks leave to withdraw this application. Under the circumstances, we dismiss this application as withdrawn giving liberty to the applicant to make a suitable representation to Government ventilating his grievances against the impugned order under which his pay purports to have been fixed on re-employment. If the applicant makes necessary representation within one month from the date of this order to the appropriate authority, the said authority will dispose off the said representation within three months from the date of receipt of such representation. No costs.

Sal-

v ✓ 26/4/17

Sal-
26/4/17

(V. RAMAKRISHNAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADVISORY REFORM
BALA SUBRAHMANYAM

S. Subramanyam

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL

ADVISORY REFORM

BALA SUBRAHMANYAM